

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 124 of 2014 & I.A. No. 222 of 2014
&
Appeal No. 125 of 2014 & I.A. No.223 of 2014**

Dated : 27th May, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 124 of 2014 & I.A. No. 222 of 2014

In the matter of :

**Energy Watchdog & Anr. Appellant(s)
Versus
Central Electricity Regulatory Commission Respondent(s)
& Ors.**

**Counsel for the Appellant(s): Mr. Anil Kumar, Secretary
Counsel for the Respondent(s): Mr. Amit Kapur
Mr. Apoorva Misra
Mr. Abhishek Munot
Mr. Kunal Kaul for R-2
Mr. Nikhil Nayyar
Mr. Dhananjay Baijal for R.1**

**Appeal No. 125 of 2014 &
I.A. Nos. 223 & 211 of 2014**

In the matter of

**Energy Watchdog & Anr. Appellant(s)
Versus
Central Electricity Regulatory Commission Respondent(s)
& Ors.**

**Counsel for the Appellant(s): Mr. Anil Kumar, Secretary
Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan
Ms. Poonam Verma
Mr. Akshat Jain
Mr. Malav Deliwara (Rep.) for R.2**

ORDER

Admit. Issue notice. Mr. Amit Kapur, the learned counsel takes notice on behalf of Respondent No.2 in Appeal No. 124 of 2014. Notice be issued to the other Respondents returnable on 15.07.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter on **15.07.2014.**

(Rakesh Nath)
Technical Member
Ts/kt

(Justice M. Karpaga Vinayagam)
Chairperson